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**Uttar Pradesh Electricity (Duty) (Amendment) Act, 1987**

**13 of 1987**

**[29 July 1987]**

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**Uttar Pradesh Electricity (Duty) (Amendment) Act, 1987**

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An Act further to amend the Uttar Pradesh Electricity (Duty) Act, 1952 It is hereby enacted in the Thirty-eighth Year of the Republic of India as follows :-- 1. Received the assent of the Governor on July 29, 1987, and published in the U.P. Gazette (Extra.), Part-1, Section (ka), dated 29th July, 1987.

**1. Short Title And Commencement :-**

- (1) This Act may be called the Uttar Pradesh Electricity (Duty) (Amendment) Act, 1987.
- (2) It shall be deemed to have come into force on November 26, 1986.

**2. Amendment Of Section 3 Of U.P. Act No. Xxxiii Of 1952 :-**

In Section 3 of the Uttar Pradesh Electricity (Duty) Act, 1952, hereinafter referred to as the principal Act, in sub-section (2),--

- (i) for the words "thirty-five per cent" the words "fifty per cent" shall be substituted;
- (ii) for the words "eight paise", the words "nine paise" shall be substituted.

**3. Repeal And Saving :-**

The Uttar Pradesh Electricity (Duty)(Amendment) Ordinance, 1987

(U.P. Ordinance No. 5 of 1987), is hereby repealed.